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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


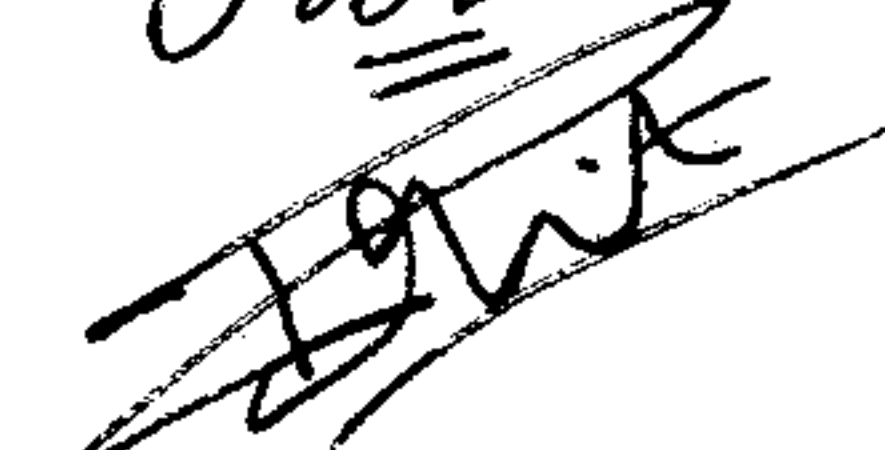

C.P. (I.B) No. 191 /9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2018**

Name of the Company: M/s National Oil Well Maintenance Company
V/s.
M/s Essar Oil Limited

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	SANKET GUPTA	ADVOCATE	APPLICANT	
1.	ROHIT LALWANI	"	"	
2.	SANDEEP SINGHI	ADVOCATE	} RESPONDENT }	
	SHAMIK BHATT	ADVOCATE		
	i/b M/s. SINGHI & CO.			

Order


Advocates Mr. Sanket Gupta and Mr. Rohit Lalwani is present for the Applicant. Advocate Mr. Sandeep Singhi with Advocate Mr. Shamik Bhatt is present for the Respondent.

The Learned lawyer appearing on behalf of the Petitioner filed pursis to withdraw the instant petition in view of settlement arrived between the parties. The respondent has today paid an amount of Rs. 10,70,64,619.00 to the Ld. Lawyer appearing on behalf of the applicant by way of "Demand Draft" dated 07.09.2018 bearing no. 545827 issued in favour of the petitioner namely National Oil Well Maintenance Company.

The permission as withdrawal is granted in view of the full and final settlement.

Accordingly, **CP(IB) 191/2018** is dismissed as withdrawn along with the IA Applications, if any.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 11th day of September, 2018